

(d) whether he proposes to consider the question of forming a non-official machinery for advising his Ministry on this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Government is aware of the clandestine sale of pornographic publications in certain places in the country.

(b) Adequate provisions exist in sections 292 and 293 of the Indian Penal Code, Section 95 of the Code of Criminal Procedure, 1973 and the Prevention of Publication of Objectionable Matter Act, 1976 to deal with the sale of such publications. Such publications have been seized and prosecutions have also been launched in specific cases. The recent Bill for amending the Indian Penal Code as reported by the Joint Committee contains an additional provision for dealing with grossly indecent publications and if this is approved by Parliament it may also help.

(c) Whether a particular publication is obscene or not is assessed in the first instance by the authority competent to seize or order the seizure of the publication under law.

(d) No such proposal is under consideration of the Government.

Requirement of Power in Assam

765. **SHRI BISWANARAYAN SHASTRI:** Will the Minister of ENERGY be pleased to state:

(a) whether any survey has been conducted or estimates made by his Ministry as to the requirement of power in Assam in and after 1980 when the SEB of Meghalaya will be free to decide whether or not to supply power to Assam;

(b) projects taken up or likely to be undertaken for generating power in Assam; and

(c) if not how he proposes to meet the demands of industry that are on the offing in the State?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) The Ninth Annual Power Survey has assessed the power requirements of Assam upto 1983-84.

(b) and (c). The Namrup thermal extension (1 x 30 MW) is in an advanced stage of execution and the Bongaigaon thermal project envisaging the installation of two units of 60 MW each has been sanctioned. The completion of these projects would help meet the power requirements of the State in future.

Increase in Juvenile Crime in Delhi

766. **SHRI BISWANARAYAN SHASTRI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether juvenile crime is increasing at a galloping speed in Delhi; and

(b) if so, the causes thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) No Sir. 151 cases were registered in 1975 as against 163 in 1974.

12.00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): I beg to lay on the Table a copy of Notification No. S.O. 141(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1976, issued under section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-10446/76.]

REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION, NEW DELHI FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND

CIVIL SUPPLIES (SHRI A C GEORGE) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 618A of the Companies Act, 1956 —

(1) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1974 75

(2) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
[Placed in Library See No LT-10447/76]

REPORT OF CENTRAL ELECTRONICS LTD., NEW DELHI FOR THE PERIOD 26.6.74 TO 31.3.75

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI I K GUJRAL) I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Central Electronics Limited New Delhi, for the period 26th June 1974 to 31st March 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act 1958 [Placed in Library See No LT 10 448/76]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951 —

- (1) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulation 1976 published in Notification

No G S R 70(E) in Gazette of India dated the 10th February, 1976

- (ii) The Indian Police Service (Pay) Second Amendment Rules, 1976, published in Notification No G S R 71(E) in Gazette of India dated the 10th February, 1976
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1976, published in Notification No G S R 72(E) in Gazette of India dated the 10th February, 1976
- (iv) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1976, published in Notification No G S R 73 (E) in Gazette of India dated the 10th February 1976
- (v) The Indian Police Service (Fixation of Cadre Strength of Uttar Pradesh) Rules 1976 published in Notification No G S R 88(E) in Gazette of India dated the 18th February 1976
- (vi) The Indian Police Service (Probation) Amendment Rules 1976 published in Notification No G S R 156 in Gazette of India dated the 7th February, 1976
- (vii) The Indian Forest Service (Probation) Amendment Rules, 1976 published in Notification No G S R 157 in Gazette of India dated the 7th February, 1976
- (viii) The All India Services (Death cum-Retirement Benefits) Second Amendment Rules, 1976, published in Notification No G S R 196 in Gazette of India dated the 14th February, 1976
- (ix) The Indian Police Service (Uniform) Amendment Rules 1976 published in Notification No G S R 256 in Gazette of India dated the 28th February, 1976